

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 1

C.P. (IB)/204(MB)2023

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **MERLIN TOWERS PRIVATE LIMITED**
Vs.
SHREE SIDHBALI ISPAT LIMITED

Appearance (via video-conference):

For the Financial Creditor : Adv. Ajiz M.K.
For the Corporate Debtor : None present

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel for the Financial Creditor is present. None present for the Corporate Debtor. The matter is today listed on Board for the first time. In that view of the matter, the Registry is directed to issue Notice to the Corporate Debtor, clearly intimating the next date of hearing and to place on record compliance Report, well before the adjourned date.

In addition to the Notice issued by the Court, Financial Creditor is also directed to issue Notice to the Corporate Debtor, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to place on record Affidavit of Service, enclosing therewith proof of service of Notice to the Corporate Debtor, well before the adjourned date.

Corporate Debtor is at liberty to place on record Affidavit in Reply, if any, well before the adjourned date, by duly serving a copy to the other side, well

in advance. List this matter on Board on 13.04.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
Member (Technical)

10.03.2023
Vedant

Sd/-

H. V. SUBBA RAO
Member (Judicial)